

(d). At present 20 coaches including A.C. coaches are under operation by Delhi Tourism Development Corporation in Delhi. Similar information in respect of Jaipur and Agra is yet to be received from the concerned State Governments.

**Luxury and Video Coaches Operated  
by Private Parties**

7026-C. SHRI LAKSHMAN MALLIK :  
SHRI RAM SAMUJHAWAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that almost all the luxury and video coaches operating between major metropolitan cities of the country are run by private parties which have a well knit network to hoodwink various tax authorities;

(b) whether it is also a fact that a majority of the operators have booking agents at strategic points in every city where a passenger can book a seat in the luxury coach in advance on payment of full fare for the journey for which he is issued a receipt;

(c) whether it is also a fact that no ticket is issued to the passenger at all and even the cash receipt is taken away by the conductor in the bus on the pretext that he would have to collect the money from the booking agent; and

(d) whether these rackets have come to the notice of Government and if so, the details thereof and the reaction of Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) : (a) to (d). The luxury and video coaches referred to in the question fall in the category of Contract Carriage bus, which is meant to carry passengers on hire under a contract using the vehicle as a whole. The question of issuing tickets to individual passengers therefore, does not arise.

Each State Government/U.T. Administration invariably realises the tax for the period for which permit is issued and when the vehicle crosses the State border, the tax in respect of the State is realised at the bor-

der check post. The question of evasion of tax in such cases is negligible.

Instances of malpractices and clandestine operations particularly with regard to buses/coaches operating on All India Tourist permits have come to light and steps have since been initiated to modify the scheme to eliminate scope for misuse of tourist buses.

12.00 hrs.

PROF. MADHU DANDAVATE (Rajapur) : I want to make two submissions. Number one : One privilege notice I have given. It has been pending. I have received a memorandum. I would request you to take it up tomorrow.

[Translation]

MR. SPEAKER : We shall see.

[English]

PROF. MADHU DANDAVATE : Secondly, Sir, this being almost the last day I would like to raise one question regarding the artistes in the country. We are going to have Festival of India in France and United States of America.

[Translation]

MR. SPEAKER : You may give notice under Rule 377.

[English]

PROF. MADHU DANDAVATE : Three Bharata Natyam artistes...

MR. SPEAKER : You give it in writing. Not like this.

PROF. MADHU DANDAVATE : I have given.

MR. SPEAKER : I will allow it.

(Interruptions)

MR. SPEAKER : We will allow. But not like this, I will allow in a regular manner.

PROF. MADHU DANDAVATE : I don't say 'Irregularly'—regularly only I say.